

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 476/93
T.A. No.

DATE OF DECISION 5-5-94

Shri M.C. Shah Petitioner

Shri P.K. Handa Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Anil Kothari Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V. Radhakrishnan Member (A)

The Hon'ble Mr. Dr. P.K. Saxena Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mukundrai C. Shah
 77, Paras Society,
 Behind R.T.O.,
 Vadodara.

Applicant.

Advocate Mr. P.K. Handa

Versus

1. Union of India
 Through The Chairman,
 Railway Board, Rail Bhavan,
 New Delhi
2. The General Manager
 Western Railway,
 Churchgate, Bombay.
3. The Divisional Rly. Manager,
 Western Railway, Baroda.
4. Sr. Divisional Operating Manager,
 Western Railway, Baroda Div. Baroda. Respondents

Advocate Mr. Anil Kothari

O R A L O R D E R

In

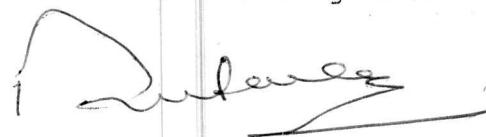
Date: 5-5-1994,

O.A. 476 of 1993

Per Hon'ble Shri V. Radhakrishnan

Member (A)

In view of the Memorandum No. ET/773/3(P) dt. 20/27-4-
 issued by DRM (E) BRC, Mr. Handa seeks permission to withdraw
 the O.A. Permission granted. O.A. stands disposed of accordingly.



(Dr. R.K. Saxena)
 Member (J)



(V. Radhakrishnan)
 Member (A)

AHMEDABAD BENCH

Application No. 041476/93 of 19

Transfer Application No. _____ Old w.Pett.No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 12.05.94

Countersigned :

Anand
28/6/94
Section officer/Court officer.

Cooray
Signature of the
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE 04/476/93 OF 19

NAME OF THE PARTIES MR. M. C. Singh

VERSUS

U. S. I. 2 000